

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2021 along with IA No. 47/2023

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers, inter alia, claiming consequential and declaratory reliefs with respect to the Change in Law and Force Majeure events that have adversely impacted the implementation of the Project.

Petitioner : Goa-Tamnar Transmission Project Limited (GTTPL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

Date of Hearing : **15.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, GTTPL
Shri Deep Rao Palepu, Advocate, GTTPL
Shri Prajeet Ghosh, Advocate, GTTPL
Ms. Anisha Chopra, GTTPL
Shri G Umapathy, Sr. Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, MPPMCL
Ms. Ankita Kumari, Advocate, MPPMCL
Ms. Atulika Ghawana, Advocate, MPPMCL
Ms. Deepa Mishra, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned senior counsel for the Respondent, MSEDCL and the learned counsel for the Respondent, CSPDCL, made detailed submissions and concluded their respective arguments. The learned senior counsel for the Petitioner sought liberty to address the Respondents' contentions in their written submissions and requested that the matter be reserved for order.

2. At the request of the learned counsel for the parties, the Commission granted the Petitioner two weeks' time to file its written submissions with a copy to the other side, who may file their written submissions, if any, within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)